

**Case No. 66915/16**  
**FIR no.554/15**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 16.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 3141/20**  
**FIR no.548/20**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 26.09.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 3054/20**  
**FIR no.649/20**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Both accused are stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 30.09.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No.3053/20**  
**FIR no. 567/20**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Both accused are stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 07.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 1319/20**  
**FIR no.442/19**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

This is untrace report.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 12.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 321/20  
FIR no.389/12  
PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

**This is Session triable case.**

Cognizance in the matter is yet to be taken.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 25.11.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 6589/19**  
**FIR no.254/19**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 22.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 3333/19**  
**FIR no.613/13**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 16.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020



**Case No. 2673/19**  
**FIR no.5684/19**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 16.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 2607/19**  
**FIR no.1033/18**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 16.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 62/19  
FIR no.590/18  
PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Both accused are stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak as they are being remanded for jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for appearance of accused persons/further proceedings for NDOH.

Previous order be complied afresh for 21.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 6859/18**  
**FIR no.157/17**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 02.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 2622/17**  
**FIR no.457/14**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 03.04.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 74597/16**  
**FIR no.99/14**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 03.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 8103/16**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

LAC Sh. S. C. Verma, Ld. counsel for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. RCE on 21.11.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 959/20**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Sh. Vineet Hans, Ld. counsel for complainant.

Heard. File Perused. An application u/s 156(3) CrP.C is also filed alongwith the complaint. SHO PS Rajouri Garden is directed to file an action Taken report stating the following:-

1. Whether any complaint has been made/received by the complainant in the police station.
2. If yes, whether any action has been taken on the said complaint.
3. Whether as a result of investigation or inquiry conducted by PS concerned, any cognizable offence has been made out against the accused person and whether any action has been taken by the police.
4. If yes, whether any FIR has been registered and status of investigation.
5. If no cognizable offence has been made out, whether the complainant has been informed accordingly.

Copy of the complaint alongwith the annexures be sent alongwith the Court notice.

Be put up on 04.01.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
**02.09.2020**



**Case No. 65677/16**  
**FIR no.296/12**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 19.11.2020.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 65970/16**  
**FIR no.261/12**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 01.12.2020.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 65327/16**  
**FIR no.441/14**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 28.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 2579/17**  
**FIR no.58/17**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 22.04.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**FIR no.309/17  
PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Accused is stated to be on court bail but not appearing.

Heard. Perused. I take cognizance of the offence(s).

Issue summons to the accused for NDOH.

Notice be also issued to the complainant through IO for exploring the possibilities of settlement.

Be put up on 07.09.2020 through VC.

A copy of this order be given dasti to the Naib court for compliance of the order.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 2920/19**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Sh. Anand Shankar, Ld. counsel for complainant.

Complainant not present.

Ld. counsel for complainant seeks one opportunity for the appearance of the complainant as well as for making submissions on the application u/s 156(3) Cr.P.C.

Heard. In view of the above and in the interest of justice, one opportunity is given.

At request, put up for appearance of complainant/purpose fixed on 21.01.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**Case No. 1147/17**  
**FIR no.629/14**  
**PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for accused.

It is informed by Reader that despite efforts neither the accused nor his counsel could be contacted.

In view of the above, no adverse order passed today.

Matter stands adjourned for today.

Be put up for purpose fixed on 04.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**FIR no.698/19  
PS RG**

02.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. M. A. Inayati, Ld. counsel for accused Shahid.

Sh. Manoj Garg, Ld. counsel for sureties Aasif and Fazel Ashraf.

It is submitted by counsel for accused that accused is presently on bail as his interim bail stands extended in view of the order of the Hon'ble High Court of Delhi in Writ Petition Civil no.3037/2020.

At this stage, counsel for applicants seeks permission of the court to withdraw the application by submitting that he will be sending the formal request on the official E-mail ID of the court qua the withdrawal of this application. He further prays that the present application be dismissed as withdrawn.

Heard. In view of the above submissions and in the interest of justice, the present application stands dismissed as withdrawn.

Formal request for withdrawing the application, if any, received on the Official E-mail ID of the court, be taken out and tagged with the file.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020



**FIR no.171/20  
PS RG**

02.09.2020

**Hearing through VC**

**This is application for grant of bail u/s 437 CrP.C moved on behalf of the accused Harpreet @ Hunny @ London on the official E-mail ID of the court.**

Present:- Ld. APP for the State.  
Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. K. K. Singh, LAC for accused Harpreet.

Reply has been filed by the IO HC Dashrath wherein it has been stated that accused has been already released in the present case.

In view of the above, application stands dismissed being not maintainable.

A copy of this order be given *dasti* to LAC for accused as prayed for.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

02.09.2020

**Hearing through VC**

***This is an application for releasing vehicle No. DL-4SCV-4855 on superdari.***

Present:- Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Raj Kumar Roy, Ld. counsel for applicant.

Report has been filed on behalf of IO. Same be taken on record. Heard.

Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

*“1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”*

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-4SCV-4855** in question be released to the rightful/registered owner on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
02.09.2020

**FIR No. 7531/20  
PS RG  
St. Vs. Unknown**

**Hearing through VC**

02.09.2020

**This is application for calling the status report in the matter received on the court E-mail ID.**

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Sumit Gaba, Ld. counsel for applicant.

At this stage, counsel for accused seeks permission of the court to withdraw the application by submitting that he will be sending the formal request on the official E-mail ID of the court qua the withdrawal of this application. He further prays that the present application be dismissed as withdrawn.

Heard. In view of the above submissions and in the interest of justice, the present application stands dismissed as withdrawn. Formal request ,if any of the counsel for applicant qua withdrawal, be tagged with the case file.

Application stands disposed off.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
**02.09.2020**